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ITEM NO.30

COURT NO.9

SECTION II-B

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 29657/2019

(Arising out of impugned final judgment and order dated 27-08-2018 in CRLREV No. 98/2017 passed by the High Court of Orissa at Cuttack)

STATE OF ODISHA (VIGILANCE)

Petitioner(s)

VERSUS

PURNA CHANDRA KANDI

Respondent(s)

(FOR ADMISSION and I.R. and IA No.131265/2019-CONDONATION OF DELAY IN FILING)

Date : 02-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Sibo Sankar Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

We do not find that the delay is satisfactorily explained in terms of the judgment of this Court in the case of *Post Master General & Ors.* v. *Living Media India Ltd. & Anr.* reported in (2012) 3 SCC 563. A mere government inefficiency cannot be a ground for condoning the delay. It is for the petitioner to put its own house in order.

The special leave petition is dismissed on the ground of limitation.

Pending application, if any, shall also stand disposed of.

(ANITA MALHOTRA) COURT MASTER (ANITA RANI AHUJA) COURT MASTER